

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

27. IA 4598/2023 in C.P. (IB)/978(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

NAME OF THE PARTIES:- **PrakulThadi**
IN THE MATTER OF
Yes Bank Limited
V/s
Rashmi Deshpande

**Section:Application under any other provisions- IBC U/s 95(1) of
Insolvency and Bankruptcy Code, 2016**

ORDER

IA 4598 of 2023:-Counsel, Udita Miyan appeared for the Financial Creditor through VC and Mr. Prakul Thadi, Resolution Professional appeared in person through VC. The report of the RP has been filed which is annexed with the present Application. RP is directed to serve a copy of the said report upon the Personal Guarantor. Personal Guarantor is at liberty to file response/objection, if any, against the report of the RP at least two days before the next date of hearing. List this matter on **16.01.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)